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ITEM NO.32

REGISTRAR COURT.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SANJIV JAIN

Petition(s) for Special Leave to Appeal (Civil) No(s).32095/2011

MUNESHWAR AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

WITH SLP(C) NO. 32093 of 2011

(With prayer for interim relief and office report)

Date: 27/02/2014 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Niraj Gupta, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Garg, Adv.

For Respondent(s)

M/S Vidhi International, Adv.
Mr. Amit Sharma, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Garg, Adv.

UPON hearing counsel the Court made the following
O R D E R

SLP(C) No.32095/2011

The learned Advocate, Mr. Rajat Singh, appearing on behalf of respondent Nos.5 to 8 submits that he will be filing counter affidavit today itself.

The learned counsel for respondent Nos.1 to 4 seeks time to file counter affidavit. Three weeks' time is granted.

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SLP(C) NO. 32093 of 2011

The learned Advocate, Mr. Rajat Singh submits that he will file the vakalatnama and counter affidavit on behalf of respondent Nos.1 to 4 today itself.

List again on 25.3.2014.

			(SANJIV JAIN)	
			REGISTRAR	

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